.221 St. Res. re. Con- MAGHA 7, 1897 (SAKA) servation of Foreign Fixchange etc Ordinance & Conservation of Foreign Exchange etc. Bill

MR DEPUTY-SPEAKER I will now put the resolution of Shri Erasmo De Sequeira to vote

The question is

"This House disapproves of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Second Amendmeni) Ordinance, (1975) Ordinance No 29 of 1975) promulgated by the President on the 12th December, 1975"

The motion was negatived

MR DEPUTY-SPEAKER Now, the question is

"That the Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, be taken into consideration"

The motion was adopted

MR DEPUTY SPEAKER We shall now take up the clauses

Now, the question is

"That clauses 2 to 5 and 1 stand part of the Bill"

The motion was adopted

Clauses 2 to 5 and 1 were added to the Bill

Enacting Formula

SHRI PRANAB KUMAR MU-KHERJEE I beg to move

Page 1, line 1,---

for "Twenty-sixth" substitute 'Twenty-seventh' (1)

MR DEPUTY-SPEAKER The question is

Page 1, line 1,-

for 'Twenty-sixth' substitute 'Twenty-seventh' (1)

The motion was adopted

MR DEPUTY SPEAKER The «question 1s

> "That the Enacting Formula, as amended stand part of the Bill" The motion was adopted

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The Enacting Formula, as amended, was added to the Bill The Title was added to the Bill

SHRI PRANAB KUMAR MU-KHERJEE I beg to move

I hat the Bill as amended, be passed "

MR DEPUTY-SPEAKFR The guestion is

"That the Bill as amended, be passed '

The motion us adopted

14.37 hrs

SUPPLEMENTARY DEMANDS* FOR GRANTS (NAGALAND), 1975-76

MR DEPUTY-SPEAKER The House now will take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget for the State of Nagaland for the year 1975-76

DEMAND NO 6-LAND REVENUE STAMPS AND REGISTRATION

MR DEPUTY-SPEAKER Motion moved

'That a Supplemeniary sum not exceeding Rs 25,000 on Revenue Account be granted to the President out of the Consohdated Fund of the State of Nagaland to defray the charges which will come m course of payment during the year ending the 31st day of March, 1976 in respect of 'Land Revenue, Stamps and Registration'"

DEMAND NO. 9-TAXES ON VEHICLES

MR DEPUTY-SPEAKER Motion moved

That a Supplementary sum not exceeding Rs 51,000 on Revenue Account be granted to the President out of the Consolidated Fund

*Moved with the recommendation of the President

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[Mr. Deputy-Speaker]

of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of "Taxes on Vehicles."

DEMAND No. 12 .--- CIVIL SECRETARIAT

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 13,16,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Civil Secretariat'."

DEMAND NO. 13 -- DISTRICT ADMINIS-TRATION SPECIAL WELFARE SCHEME AND TRIBAL COUNCIL

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 6,79,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'District Administration Special Welfare Scheme and Tribal Council'."

DEMAND NO. 15.—SPECIAL EXPENDIture on Maintenance of Law and Order including Contribution for Pension and Gratuities

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,28,40,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Negaland to defray the charges which will come in

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course of payment during the year ending the Sist day of March, 1976 in respect of 'Special Expanditure on Maintenance of Law and Order including Contribution for Pensions and Gratuities'."

DEMAND NO. 16 .--- VILLAGE GUARDS

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,70,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Village Guards'."

DEMAND NO. 17.-CIVIL POLICE AND FIRE SERVICE UNIT

MR. DEPUTY-SPEAKER: Motion moved:

That a Supplementary sum not exceeding Rs. 1,52,15,000 on Revenue Account and not exceeding Rs 8,00,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Civil Police and Fire Service Unit'."

DEMAND NO. 20.---VIGILANCE COMMIS-

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 80,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976

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in respect of 'Vigilance Commission'."

DEMAND NO. 22 .--- NAGALAND HOUSES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 97,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Nagaland Houses'."

24.-STATE LOTTERIES DEMAND No.

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,65,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'State Lotteries'."

DEMAND NO. 26 EDUCATION

MR. DEPUTY_SPEAKER: Motion moved :

"That a Supplementary sum not exceeding Rs. 1,00,86,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of "Education"."

DEMAND NO. 28 .- MEDICAL. PUBLIC HEALTH AND FAMILY PLANNING

MR. DEPUTY-SPEAKER: Motion moved :

"That a Supplementary sum not exceeding Rs. 15,53,000 on Revenue 2243 LS-8

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Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Medical, Public Health and Family Planning'."

DEMAND NO. 34 .--- SOCIAL WELFARE

MR. DEPUTY-SPEAKER; Motion moved :

"That a Supplementary sum not exceeding Rs. 13,48,000 on Revenue Account be granted to the President out of the Consolidated. Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of Social Weltare'."

DEMAND NO. 36 .- SOCIAL SECURITY. WELFARE AND COMMUNITY SERVICE

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 35,95,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 respect of 'Social Security, in Welfare and Community Services'."

DEMAND NO. 38 .--- CO-OPERATION

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,37,000 on Revenue and not exceeding Account Rs. 15,84,990 on Gapital Account be granted to the President out of the

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[Mr. Deputy-Speaker].

Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during year ending the 31st day of March, 1976 in respect of "Co-operation"."

DEMAND NO. 44 .-- GRAIN SUPPLY SCHEME

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,00,29,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Grain Supply Scheme'."

DEMAND NO. 47 .--- INDUSTRIES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 10,45,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Industries'."

DEMAND NO. 49 .- POWER PROJECTS

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 19,60,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of Power Projects'."

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DEMAND NO. 50 .- ROAD TRANSPORT MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 11,50,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Road Transport'."

DEMAND NO. 52 .--- HOUSING LOANS AND LOANS TO GOVERNMENT SERVANTS

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,50,000 on Capital Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defrav the charges which will come in course of payment during the year ending the 31st day of March, 1976 in respect of 'Housing Loans and Loans to Government Servants'."

DEMAND NO. 55-WATER SUPPLY SCHEMES

MR. DEPUTY-SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 74.82,000 on Revenue Account be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976 respect of Water Supply in Schemes'."

" Shrimati Rohatgi seems to have a very easy job today. Nobody has given any names to speak on the Demands. I will just put them to the House.

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The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Negaland and to defray the charges which will come in course of payment during the year ending the 31st day of March. 1976 in respect of the following demands entered in the second column thereof-

Demand Nos. 6, 9, 12, 13, 15 to 17, 20, 22, 24, 26, 28, 34, 36, 38, 44, 47, 49, 50, 52 and 55."

The motion was adopted.

14.39 hrs.

NAGALAND APPROPRIATION BILL,* 1976

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76.

MR. DEPUTY SPEAKER: The question is: ,

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76."

The motion was adopted.

SHRIMATI SUSHILA ROHATGI:

I introducet the Bill. I beg to movet

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76 be taken into consideration."

The MR. DEPUTY-SPEAKER: question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76 be taken into consideration."

The motion was adopted.

The DEPUTY-SPEAKER: MR. question is:

"Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula, and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula, and the Title were added to the Bill.

SHRIMATI SUSHILA ROHATGI: I beg to move:

"That the Bill be passed."

The DEPUTY-SPEAKER: MR. question is:

"That the Bill be passed."

The motion was adopted

*Published in Gazette of India Extraordinary Part II, Section 2, dated 27-1-76.

fIntroduced Moved with the recommendation of the President.